

Central Administrative Tribunal,  
Principal Bench

O.A. No.2441 of 2002

New Delhi this the 19th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. M. P. Singh, Member (A)

R.K. Das  
Son of Late Shri Sona Das,  
R/o Pocket A4, House No.31,  
Kanark Apartment  
Kalkaji Extension  
New Delhi-110019.

- Applicant  
(By Advocate : Shri Vikas Singh)

Versus

1. Kendriya Vidyalaya Sangathan through  
the Commissioner,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110016.

2. Sh. S.D. Sharma  
Assistant Commissioner  
Kendriya Vidyalaya Sangathan,  
Jammu Regional Office,  
Hospital Road,  
Gandhi Nagar,  
Jammu.

- Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

A perusal of the record reveals that admittedly against the order of termination of services, the applicant has preferred an appeal which is pending with respondent - Vice Chairman, Kendriya Vidyalaya Sangathan. Once the appeal as such is pending keeping in view the strict provision of Section 20 of the Administrative Tribunals Act, 1985, we deem it unnecessary to go into the matter. Accordingly, the present OA is disposed of with a direction to Vice Chairman, Kendriya Vidyalaya Sangathan will decide the pending appeal within a

*Ms Ag*

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(2)

period of two months from the date of receipt of the certified copy of this order and convey to the applicant.

2. OA is disposed of.

M.P.S.  
( M.P. Singh )

Member(A)

V.S.A.  
( V.S. Aggarwal )

Chairman

/ravi/